

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD.

Dated: Allahabad, the 16th day of February, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 1417 OF 1999

Mahendra Nath Goswami,  
s/o Mohan Nath Goswami,  
r/o Hanumanpur,  
P.O. Mughalsarai,  
District Varanasi.

..... Applicant  
(By Advocate Sri S.K. Misra)

Versus

1. Union of India, through the General Manager,  
N. Railways, Calcutta-1.

2. The Senior DEE (TRD),  
E. Rly. Mughalsarai.  
District Varanasi.

..... Respondent  
(By Advocate Sri K.P. Singh)

O R D E R (ORAL)

(By Hon'ble Mr. S. Dayal, AM)

This application has been filed, seeking a direction to the respondents to absorb him on regular basis to an alternative job of C-1 medical category with all consequential benefits.

2. The case of the applicant is that he worked as a casual labour under Chief Traction Foreman, Eastern Railway, Mughalsarai for 182 days between 4.3.65 and 15.11.65. It has been claimed that the applicant has worked after 1965 also. No certificate regarding his

work has been annexed by the applicant to his O.A. It is claimed that in February, 1979, the applicant was sent for medical screening and passed G-1 medical category and that the applicant was not given any job after June, 1979. It is claimed that the applicant attained the temporary status for period between 4.3.65 and 15.11.65, but was given no benefit of temporary status. I have seen Annexure A-1, which reads as follows:-

" This is to certify that Sri Mahendra Nath Goswamy son of Sri Mohan Nath Goswamy has worked as a casual Khalasi from 4.3.65 to 15.11.65 for 182 days at the rate of Rs.1.75 per day. He was passed from service due to eye sight C' 20.8.65.

Sd/-  
Chief Traction Foreman  
Eastern Railway Mughalsarai

The last sentence of this Annexure A-1 is meaningless and there is scoring out of one rd, over which 'passed' has been written. Such a certificate does not deserve any credence. The case of the applicant is, therefore, a made up case, which is also grossly barred by limitation and is dismissed on both counts.

No order as to costs.

  
( S. DAYAL )  
MEMBER (A)

Nath/